

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 409/TT/2014

- Subject : Determination of transmission tariff of **Asset-I**: 400 kV 125 MVAR (3 Ph) Bus Reactor-2 with associated bays at Jabalpur 765/400 kV Pooling S/S, **Asset-II**: 765 kV, 3x80+1x80 (spares) MVAR Bus Reactor-2 with associated bays at Jabalpur 765/400 kV Pooling S/S, and **Asset-III**: 765 kV bay for Dharamjaygarh ckt#2 and 3x80 MVAR Line Reactor at 765/400 kV Jabalpur Pooling S/S (Interim Contingency as Bus Reactor) at Jabalpur Pooling S/S under “Transmission System for Phase-I Generation Projects in Orissa (Part-B)” for 2014-19 tariff period in Western Region for 2014-19 tariff period.
- Date of Hearing : 6.4.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Company Limited and 7 others
- Parties present : Shri A. M. Pavgi, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Piyush Awasthi, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri Subhash C Taneja, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2014-19 tariff period for above mentioned assets under “Transmission System for Phase-I Generation Projects in Orissa (Part-B)” for 2014-19 tariff period in Western Region.
- b) As per the investment approval dated 15.12.2010, the instant assets were scheduled to be commissioned on 1.1.2014. The Assets- I, II and III were commissioned on 31.12.2014, 6.5.2015 and 1.12.2014, respectively, and there is time over-run in case of all the assets. He submitted that the time



over-run was due to delay in receipt of 400 kV and neutral bushing from BHEL in case of Asset-I and delay in supply of reactors by M/s TBEA. He requested to condone the time over-run as it is not attributable to it.

c) There is cost over-run for the assets.

2. The Commission directed the petitioner to submit the following on affidavit with an advance copy to the beneficiaries by 14.4.2016:-

- a) Reasons for time over-run alongwith documentary evidence in the chronological order;
- b) Auditor's Certificate and revised tariff forms;
- c) The amount of balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained;
- d) Certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for the assets, if applicable.
- e) Asset-wise details of actual IDC and IEDC on cash basis upto scheduled COD and from scheduled COD to anticipated/actual COD for the asset.
- f) Colour SLD clearly identifying the asset covered in the instant petition along with the upstream and downstream system for all the assets;
- g) Submit the amount of LD levied/realised from the contractors;

3. The Commission further directed the respondents to file reply by 21.4.2016, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

